

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-104
IB-297/ND/2020

IN THE MATTER OF:

M/s Deepika Foods and Resorts Pvt Ltd
Vs
M/s Parvir Infrastructrues Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section – 9 of IBC, 2016

Order delivered on 21.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikshubha Sethi
For the Respondent : CA Vishal Malhotra

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that he has served the copy of the petition upon the respondent.

In course of hearing, Mr. Vishal, appeared on behalf of the Corporate Debtor/respondent and submitted that he has received the copy of the petitioner and undertakes to file Vakaltnama along with reply. Issuance of notice be exempted. Let the same be filed after serving advance copy of the same to the Ld. Counsel for petitioner. List the case on **10.02.2020**.

-sd/-

(K.K. VOHRA)
MEMBER (T)

-sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)